



The Gauhati High Court, At Guwahati
[HIGH COURT OF ASSAM, NAGALAND, MIZORAM & ARUNACHAL PRADESH]






Cause List

Published under the authority of Hon'ble The Chief Justice

Web: www.causelists.nic.in

NOTICE

IT IS FOR INFORMATION OF ALL CONCERNED THAT THE HEARING MATTERS OF THE FOLLOWING BENCHES WILL BE TAKEN UP BY THE HON'BLE JUDGES SHOWN AGAINST EACH BENCH FOR THE PERIOD INDICATED BELOW.

	BENCH	NAME OF THE JUDGES	PERIOD
	[DIVISION BENCH] [COURT NO. 1] <i>This Bench will take up matters pertaining to:</i> 1. All urgent DB matters	HON'BLE THE CHIEF JUSTICE AND HON'BLE MR. JUSTICE ACHINTYA MALLA BUJORBARUA	FROM 07-06-2021 TO 11-06-2021
	[CIVIL BENCH] [COURT NO. 2] <i>This Bench will take up matters pertaining to:</i> 1. All urgent Writ and Civil matters.	HON'BLE MR. JUSTICE N. KOTISWAR SINGH	-DO-
	[CRIMINAL SINGLE BENCH] [COURT NO. 11] <i>This Bench will take up matters pertaining to:</i> 1. All Bail matters pertaining to cases where punishment is more than 7 years. 2. Any urgent Criminal matters.	HON'BLE MR. JUSTICE PRASANTA KUMAR DEKA	-DO-
	[CRIMINAL SINGLE BENCH] [COURT NO. 18] <i>This Bench will take up matters pertaining to:</i> 1. All Bail matters pertaining to cases where punishment is up to 7 years. 1. Bail matters (relating to offences under Special Acts including PC Act and POCSO Act). 2. Any Urgent Criminal matters.	HON'BLE MR. JUSTICE MANISH CHOUDHURY	-DO-
	[CRIMINAL SINGLE BENCH] [COURT NO. 20] <i>This Bench will take up matters pertaining to:</i> 1. All Bail matters pertaining to cases where punishment is up to 7 years. 1. Bail matters (relating to offences under Special Acts including PC Act and POCSO Act). 2. Any Urgent Criminal matters.	HON'BLE MR. JUSTICE PARTHIVJYOTI SAIKIA	-DO-

